

Court No. - 10

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Case :- WRIT - A No. - 15164 of 2021

Petitioner :- Avaneesh Kumar

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Kamal Pati Shukla, Anurag Shukla

Counsel for Respondent :- C.S.C., Shravan Kumar Panday

Hon'ble Rohit Ranjan Agarwal, J.

Heard learned counsel for the petitioner and Sri Shravan Kumar Pandey, learned counsel appearing for the District Basic Education Officer, Auraiya.

This is the second writ petition which has come since morning seeking a direction upon the District Basic Education Officer to decide the applications/representations.

In the present case, the posting order of the petitioner has to be issued by the District Basic Education Officer who is withholding the same for the last one year.

Petitioner on 06.03.2021 had moved the representation before him ventilating his grievance which till date has not been attended by the officer concerned and the same has remained pending.

This is sorry state of affairs in the State where the officers of the Education Department are performing their duties in a very casual manner.

This Court is flooded with writ petitions every day simply for a direction upon these officers to decide the grievances.

This Court has recorded earlier also that the matters relating to life and property could not be decided in view of the huge pendency being created due to filing of writ petition seeking mandamus against the authorities.

It is high time that now these officers of the State Government should start working and attend to the grievances which come before them through representations within a period of one month.

The Principal Secretary, Basic Education, Government of Uttar Pradesh is directed to ensure that all the District Basic Education Officers working under them start performing their duties and take final call on all the matters which come before

them for consideration at the earliest, otherwise, the Court will be compelled to take stringent action against these defaulting officers.

In the present case, the officer, concerned i.e. respondent no.3 is granted last opportunity of three days to take the decision on the representation which is pending before him since 06.03.2021.

It is also made clear that the officer, concerned shall make every endeavour and decide all the applications/representations pending before him moved by the teachers and other teaching staffs of various institutions over which he exercises his control within a period of three weeks from today.

As far as this matter is concerned, put up this case as fresh on **28th January, 2022**. On which date, learned counsel appearing for respondent no.3 shall inform the Court about the decision taken on the representation.

It is further made clear that an affidavit of compliance shall be filed by the District Basic Education Officer, Auraiya within three weeks in regard to steps taken by him for the disposal of all the applications and representations pending before him.

Order Date :- 21.1.2022
SK Goswami